

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

**EXECUTION APPLICATION NO. 01/2026 (WZ)
IN
ORIGINAL APPLICATION NO. 19/2025 (WZ)**

Abhijit M. Garad

... Applicant

Versus

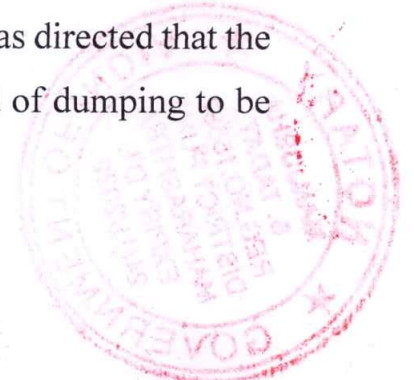
MPCB & Ors.

... Respondents

**AFFIDAVIT ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 1**

I, Navanath Awatade, aged about 55 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-II, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

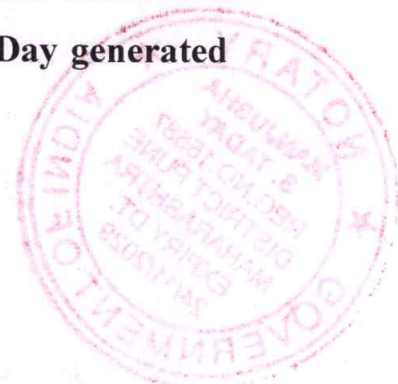
1. I am filing this Affidavit in compliance of the order dated 25/02/2026 passed by this Hon'ble National Green Tribunal, wherein this Hon'ble Tribunal directed the MPCB calculate an amount of EDC against Respondent no. 2-Gram Panchayat as per order dated 24/01/2020 and further, it was directed that the Respondent no. 2 shall not permit any kind of dumping to be done at the site in question.



2. I say and submit that, in compliance of the order dated 23/07/2025 passed by this Hon'ble Tribunal in Original Application No. 19 of 2025, Respondent No. 1 – MPCB conducted a rescheduled personal hearing on 16/12/2025 to the Chief Executive Officer, Zilla Parishad, Pune; the Block Development Officer, Vadgaon Maval, Pune; and the Village Officer of Gram Panchayat Khadakale–Kamshet. During the course of personal hearing, MPCB directed Respondent No. 2 to submit an action taken report and to stop dumping of solid waste at Gat No. 217/A, Kusgaon Kh., Tal. Maval, Dist. Pune. Accordingly, the Khadakale–Kamshet Gram Panchayat submitted its compliance report via email dated 24/12/2025.

3. I say and submit that since the Respondent No. 2 Grampanchayat Khadkale has not submitted the compliance report and not yet identify the approved site for the processing and disposal of solid waste as per the Solid Waste Management Rules, 2016 with respect to the discussion held in the personal hearing, the Respondent Board has assessed the Environmental Damage Compensation. A copy of minutes of the personal hearing dated 16/12/2025 is enclosed herewith as an **Annexure-I**

Current Population more than 25000 souls. Total solid waste generation is 20.0 MT/Day, out of which Wet waste 05 MT/Day and Dry waste 15 MT/Day generated



from the jurisdiction of Gram panchayat Khadakale-Kamshet.

Sr. No.	Name of local body	Nos. of months w.e.f.01/04/2020 to 21/04/2026	Environment compensation Rs. 1 Lakh / month by concerned local bodies	Total compensation on Rs. e = (c x d)
a	b	c	d	e
1	Grampanchayat at Khadakale Kamshet	72 months and 21 days	Rs. 1.0 lakh / month	Rs. 72,67,742/-

4. I say and submit that the total Environmental Damage Compensation to be levied on Kamshet-Khadakale Gram panchayat, Tal: Maval, Dist.: Pune, is Rs. 72,67,742/- (Rs. Seventy-two lakh sixty-seven thousand seven hundred forty-two Only).

5. Hence this Additional Affidavit.

Solemnly affirmed on this 21st day of April 2026 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e.

Respondent No. 1

Navanath Awatade

(Navanath Awatade)
Sub-Regional Officer,
MPCB, Pune-II

ADVOCATE

BEFORE ME

Ms. S. Taday

MANJUSHA S. TADAY
ADVOCATE & NOTARY
GOVT. OF INDIA

21 APR 2026



Regional Office, Maharashtra Pollution Control Board, Pune**Minutes of the Meeting
(O.A. No. 19/2025 (WZ))****Date:** 16/12/2025**Venue:** Regional Office, M.P.C. Board, Pune.**Brief History:**

In compliance with the Hon'ble NGT order dtd. 23/07/2025 in O.A. No. 19/2025 (WZ) as well as in connection with the complaint of applicant in O.A. No. 19/2025 (WZ) – Mr. Abhijeet Garad, the personal hearing has been extended to the The Deputy Chief Executive Officer (Grampanchayat), Z.P. Pune, The Block Development Officer, Vadgaon Maval, Tal. Maval, Dist. Pune and Grampanchayat Khadkale (Kamshet), Tal. Maval, Dist. Pune on 16/12/2025 vide letter dtd. 13/12/2025.

The following members were present for the personal hearing:

1. Shri. Kuldeep Pradan, BDO, Vadgaon Maval, Pune
2. Shri. Balasaheb Darwade. Assistant BDO, Z.P. Pune.
3. Shri. Dhananjay Deshmukh, Village Officer, Grampanchayat Khadkale.

Discussion:

1. The applicant Shri. Abhijeet Garad in O.A. No. 19/2025 (WZ) has launched complaint regarding illegal dumping of solid waste of Grampanchayat on Gat No. 217/A, Kusgaon Kh., Tal. Maval, Dist. Pune. Accordingly, the site has been verified by the Board officials on 19/11/2025 and observed that the Grampanchayat Khadkale is dumping the solid waste on the said site.
2. The Hon'ble NGT vide order dtd. 23/07/2025 has directed Respondent No. 1-MPCB to calculate the EDC amount against Respondent No. 2-Grampanchayat Khadkale.
3. Accordingly, in compliance with the Solid Waste Management Rule, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per

Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance.

4. Therefore, considering the above provisions under SWM Rule, 2016 Rs. 1 lakh per month is applicable to the Grampanchayat Khadkale for continuing failure after 01/04/2020 till the compliance. Accordingly, EDC amount will be communicated in due course of time.
5. The Hon'ble NGT vide order dtd. 23/07/2025 as directed Grampanchayat to immediately stop the dumping of solid waste at Gat No. 217/A, Vill. Kusgaon Kh., Tal. Maval, Dist. Pune.

Decision:

After due deliberation, it is decided that-

1. The Grampanchayat Khadkale is directed to stop the dumping of solid waste at Gat No. 217/A, Khusgaon Kh., Tal. Maval, Dist. Pune as per the Hon'ble NGT order dtd. 23/07/2025.
2. The Grampanchayat Khadkale shall submit the compliance report of the Hon'ble NGT order dtd. 23/07/2025 and discussion of the above matter.
3. The Grampanchayat Khadkale shall identify the approved site for the processing and disposal of solid waste as per the Solid Waste Management Rules, 2016.

sd/-

Shri. Kuldeep Pradan,
BDO, Vadgaon Maval,
Pune

(Navnath S. Awatade)
Sub-Regional Officer,
M.P.C. Board, Pune-II

sd/-

Shri. Balasaheb Darwade.
Assistant BDO,
Z.P. Pune



sd/-

Shri. Dhananjay Deshmukh,
Village Officer,
Grampanchayat Khadkale

(Babasaheb Kukade)
Regional Officer,
M.P.C. Board, Pune